

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 207
TO BE ANSWERED ON 15th December, 2017**

SUBJECT: DEFINITION OF INFRASTRUCTURE

207: SHRIMATI KAVITHA KALVAKUNTLA

QUESTION

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Government has included Railway Station re-development and cable cars for tourism in the definition of infrastructure;
- (b) if so, the details thereof and the reasons therefor;
- (c) the total number of items that come under the definition of infrastructure in India; and
- (d) whether only firms under the infrastructure sector are allowed to raise any form of External Commercial Borrowings and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PON. RADHAKRISHNAN)

- (a) & (b) Yes, Railway Stations and adjoining commercial infrastructure, and Cable Cars have been included in the Harmonized Master List of infrastructure Sub-Sectors to promote the development of infrastructure and tourism in the country.
- (c) Thirty four number of infrastructure sub-sectors have been included in Harmonized Master List of infrastructure Sub-Sectors.
- (d) No, the scope of External Commercial Borrowings is not restricted to infrastructure sector alone. Eligible entities can raise External Commercial Borrowings under the three tracks as detailed below:

Track I

- i. Companies in manufacturing and software development sectors.
- ii. Shipping and airlines companies.
- iii. Small Industries Development Bank of India (SIDBI).
- iv. Units in Special Economic Zones (SEZs).
- v. Export Import Bank of India (Exim Bank) (only under the approval route).

vi. Companies in infrastructure sector, Non-Banking Financial Companies - Infrastructure Finance Companies (NBFC-IFCs), NBFCs-Asset Finance Companies (NBFC-AFCs), Holding Companies and Core Investment Companies (CICs).
Track II
i. All entities listed under Track I. ii. Real Estate Investment Trusts (REITs) and Infrastructure Investment Trusts (INVITs) coming under the regulatory framework of the Securities and Exchange Board of India (SEBI).
Track III
i. All entities listed under Track II. ii. All Non-Banking Financial Companies (NBFCs) coming under the regulatory purview of the Reserve Bank. iii. NBFCs-Micro Finance Institutions (NBFCs-MFIs), Not for Profit companies registered under the Companies Act, 1956/2013, Societies, trusts and cooperatives (registered under the Societies Registration Act, 1860, Indian Trust Act, 1882 and State-level Cooperative Acts/Multi-level Cooperative Act/State-level mutually aided Cooperative Acts respectively), Non-Government Organisations (NGOs) which are engaged in micro finance activities. iv. Companies engaged in miscellaneous services viz. research and development (R&D), training (other than educational institutes), companies supporting infrastructure, companies providing logistics services. v. Developers of Special Economic Zones (SEZs)/ National Manufacturing and Investment Zones (NMIZs).

Note: The three tracks are defined as follows:

Track I: Medium term foreign currency denominated External Commercial Borrowings with minimum average maturity of 3/5 years.

Track II: Long term foreign currency denominated External Commercial Borrowings with minimum average maturity of 10 years.

Track III: Indian rupee denominated with minimum average maturity period of 3/5 years.
